However, to have a sustainable orderly growth of the aviation sector, the Ministry felt the need to spell out a long term Civil Aviation Policy to address various issues related to the sector. Accordingly on 22.12.2011, a Committee has been constituted under the Chairmanship of Secretary, Civil Aviation to formulate a Civil Aviation Policy to address the long term issues and provide a road map for development of the sector. Government has identified focus areas and a consultation paper has been placed on the website of the Ministry (www.civilaviation.nic.in) inviting comments from all stakeholders.

## International airports status to Bhubaneswar aiport

1717. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the norms for declaring an airport as an International Airport;
- (b) whether the Biju Patnaik Airport satisfies the prescribed norms;
- (c) if so, the steps Government has taken to declare it as an International Airport and the time schedule fixed for the same; and
- (d) if not, the time-frame within which the deficiencies, if any, are proposed to be removed to fulfil the norms?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) For declaring an airport as an International airport, it is mandatory to have following regulatory agencies at the airport:

- (i) Customs; (ii) Immigration; (iii) Health services; and (iv) Animal and Plant quarantine In addition to the above, adequate infrastructure like Runway length should be adequate to cater to medium capacity long-range aircraft or equivalent type of aircraft, as these aircraft constitute majority of aircraft used in international operations, availability of Ground Lighting Facilities, Instrument Landing System, for operation of aircrafts at night, requirement/demand from Scheduled National/International Airline Operators, Terminal Building for segregated handling of international and domestic passengers/cargo counter/office space for regulatory agencies etc. should be available for facilitating international operations.
  - (b) No, Sir.
  - (c) Not applicable
  - (d) After operationalization of the new domestic Terminal Building, which is

at its advance stage of completion, the old building will be modified to make it suitable for international operations. The services like Customs, Immigration, Health Services, Animal and Plant Quarantine, which are required for international operations, will be processed after completion of the construction activities.

## Use of runways by flying schools

†1718. SHRI PARVEZ HASHMI: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the number of flying schools being run by Government in the country along with the details thereof, State-wise;
- (b) the number of private flying schools along with the names of the States where these are being operated; and
- (c) the details of unused runways which are to be allocated to flying schools and clubs?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) and (b) There are 44 DGCA approved Flying Training Institutes in the country. The State-wise details of the 44 Flying Training Institutes alongwith the ownership status are given in Statement (See below).

(c) At present, there is no proposal to allocate unused runways to any flying school/club.

Statement

List of DGCA APPROVED Flying Training Institutes-State-wise

State	SI. No	Name of the Institute	Ownership Status
Andhra Pradesh	1.	Andhra Pradesh Aviation Academy, Andhra Pradesh Old Airport, Hyderabad-500011	State Government
	2.	Flytech Aviation Academy, Nadirgul, Hyderabad	Private
	3.	Wings Aviation Pvt. Ltd., #7-8-277, SB Plaza, Old Airport Road, Goutham Nagar, Bowenpally, Secunderabad-500011	Private

<sup>†</sup> Original notice of the question was received in Hindi.